

**Possession of bank premises**

2984. SHRI RAMACHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) the total value as on 31 March, 2010 of immovable properties for official and residential premises owned by the bank;
- (b) the book value and market value of the immovable properties referred to in para (i) above as on 31 March, 2012; and
- (c) the details of any encroachment or unauthorized possession of the bank premises?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As per the available information, the total value of immovable properties for official and residential premises owned by all Public Sector Banks (PSBs) as on 31.03.2010 was around Rs. 25,142 crore and their book value as on 31.03.2012 was Rs. 21,444 crore.

(c) PSBs have reported that there are around 139 cases of encroachment/unauthorized possession of their premises.

**VAT on property**

2985. SHRI HUSAIN DALWAI: Will the Minister of FINANCE be pleased to state:

- (a) whether certain State Governments have imposed VAT (Value Added Tax) on property;
- (b) if so, the details thereof, State-wise;
- (c) whether VAT is already paid on various items used in construction of a house;
- (d) whether this is not a case of double taxation; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (e) VAT, being a tax on purchase or sale of goods within a States, is a State subject by virtue of Entry 54 of the State List of Seventh Schedule of the Constitution. Information in this regard is not maintained centrally.